

Western Coalfields Ltd.

Wardha	2.27
Nagpur	1.95
Pathakhera	0.45
Pench	1.41
Kanhan	0.95
Korba	7.09
Sohagpur	6.61
Chirimiri	4.19
Baikunthapur	1.63
Jhagrakhand	1.96
ib-Valley	0.34

Total : W. C. L. 29.05

North-Eastern Coalfields (Area-wise not available) 0.60

Closure of Units at Sindri

8524. SHRIMATI JAYANTI PATNAIK : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that some units of Sindri Fertilizer units have closed down;

(b) if so, which particular fertilizer manufacturing units have closed;

[c] the reasons of the closure; and

[d] the steps taken by Government to revive these units?

THE MINISTER OF CHEMICALS AND FERTILIZERS [SHRI VASANT SATHE] : [a] Yes, Sir.

[b] The Fertilizer manufacturing units which have been closed down are :—

1. Semi-water and Producer Gas Plant.
2. Gas Reforming Plant.
3. Ammonia Plant [Chemical Construction Corporation].

4. Ammonia Plant [Montecatini].
5. Naphtha Reforming Plant.
6. Air Separation Unit [Linde].
7. Air Separation Unit [Frankle Linde]
8. Urea Plant.
9. Ammonium Sulphate Nitrate Plant.

[c] These units had become very old, unsafe and uneconomical to operate on account of obsolescence in technology and had out-lived their usefulness.

[d] A new Sindri Modernisation Plant for production of 900 tpd ammonia and 1000 tpd urea, besides production of Ammonium Sulphate in the renovated plant has gone into commercial production from 1.10.1979.

Pending Cases in the Supreme Court

8525. SHRI A.K. ROY : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) number of Judges and pending cases in the Supreme Court in the years 1950, 1960, 1970, 1980 and 1981-82 and on 1.1.83;

(b) whether both backlog of cases and the ratio of cases; Judges are increasing; and

(c) if so, steps taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS [SHRI GHULAM NABI AZAD] : (a) The information is given in the attached statement-I.

(b) and (c) There is increase in the pendency of cases over the years. The sanctioned Judge strength was increased from 13 to 17 [excluding the Chief Justice] with effect from 31.12.77 by amending the Supreme Court [Number of Judges] Act, 1956. The number of Judges in position has increased and since 15.3.83 is 16 (excluding the Chief Justice of India) The other measures taken are indicated in the attached statement-II.